

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 282/MP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K.Iyer, Member

Date of Hearing: 17.12.2015

Date of Order : 21.12.2015

In the matter of

Seeking permission for injection of infirm power for testing including full load testing of DB Power's Chhattisgarh Plant-Unit-2 (600 MW), beyond six months from initial synchronization.

And

In the matter of

DB Power Limited
5th Floor, Corporate block, D.B. City Park,
DB City, Area Hills, Opposite MP Nagar,
Zone-1, Bhopal-462 016

...Petitioner

Vs

1. Western Regional Load Despatch Centre
F-3, M.I.D.C. Area, Marol,
Andheri (East), Mumbai-400 093

2. Western Regional Power Committee
F-3, M.I.D.C. Area, Marole,
Opp SEEPZ, Central Road,
Andheri (East), Mumbai-400 093

.....Respondents

Following were present:

Shri Deepak Khurana, Advocate, DB Power
Shri H.Sharma, DB Power
Ms Abiha Zaidi, POSOCO

ORDER

This petition has been filed by the petitioner, DB Power Limited, seeking permission of the Commission for injection of infirm power into the grid during testing including full load testing beyond the period of 6 months from the date of first synchronization up to declaration of commercial operation of the unit 2 of 1200 MW (2X600 MW) thermal power project ("the project") at Village Baradarha Janjgir Champa District, in the State of Chhattisgarh (hereinafter referred to as 'the project') in terms of Clause 7 of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009, ('Connectivity Regulations') as amended from time to time.

2. The Commission by its order dated 11.3.2015 in Petition No. 91/MP/2014 had allowed injection of infirm power from the unit 2 of the project for testing including full load testing till 30.6.2015 or up to the declaration of Commercial operation of the unit, whichever was earlier. The petitioner has submitted that COD of the unit could not be achieved due to non-availability of coal since SECL did not release carpet coal despite request of CEA. The petitioner has submitted that since most of the BTG and EPC systems have been completed, it intends to proceed with the trial operation including 72

hours continuous operation for declaration of COD. The petitioner has submitted that COD is expected to be achieved by 31.3.2016.

3. The petitioner has submitted that commissioning, coal firing, mill stabilization, trial operation and full load operation of unit 2 of the project have been completed in March 2015. However, the peripheral systems (other than BTG) were completed in the months of September and October 2015 and final punch points are under completion.

4. The petitioner has submitted that it is seeking extension of time for injection of infirm power into the grid for *bonafide* reasons and not to take undue advantage of the same. The petitioner has submitted that no harm, loss and injury would be caused to anyone if the prayers are allowed.

5. During the course of hearing on 17.12.2015, learned counsel for the petitioner reiterated the submission made in the petition and requested to grant time for injection of infirm power into the grid for commissioning tests including full load test of unit 2 of the project up to 31.3.2016 or actual date of commercial operation, whichever is earlier.

6. We have considered the prayer of the petitioner. The fourth proviso to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provides as under:

"Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period: Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view."

7. The petitioner has submitted that due to non-availability of coal, SECL could not release carpet coal. Therefore, major BTG and EPC systems could not be completed in stipulated time. The petitioner has submitted that the commissioning, coal firing, mill stabilization, trial operation and full load operation of unit 2 of the project have been completed in March 2015. However, the peripheral systems (other than BTG) were completed in the months of September and October 2015 and final punch points are under completion. The petitioner has submitted that the bottlenecks faced by it have been sorted out and COD of unit 2 of the project is expected to be achieved by 31.3.2016. Taking into consideration the problems faced by the petitioner, we allow injection of infirm power into the grid for commissioning tests including full load test of unit 2 of the project up to 31.3.2016 or actual date of commercial operation, whichever is earlier. We expect the petitioner to make all efforts to ensure the commercial operation of unit 2 of the project by this date.

8. The Petition No. 282/MP/2015 is disposed of in terms of the above.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson